

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:327

ANSWERED ON:22.12.2015

Illegal Immigrants

Munde Dr.Pritam Gopinath;Sonkar Shri Vinod Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of large scale illegal immigration of foreigners including Bangladeshi nationals;
- (b) if so, the number of illegal immigrants residing in the country, nationality-wise and State-wise;
- (c) whether there are reports that the immigrants have obtained Indian identification documents;
- (d) if so, the details thereof and the reaction of the Government thereto; and
- (e) the measures taken by the Government to check such activities and to deport the illegal immigrants?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJU)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO. *327 FOR 22.12.2015

(a) & (b): Illegal immigrants fall into two categories – (1) foreign nationals who have entered India on valid travel documents and found to be overstaying and (2) foreign nationals who have entered into the country without any valid travel documents. A number of foreign nationals who came to India on valid travel documents have been found to be overstaying after expiry of their visa. The details of such cases as on 31.12.2014 are given in the Annexure. There are also reports of foreign nationals including those from Bangladesh having entered the country without valid travel documents. As entry of such foreign nationals into the country is clandestine and surreptitious, there is no correct estimate of the total number of such illegal immigrants staying in the country.

(c) to (e): Certain instances of some illegal immigrants having obtained Indian identification documents such as ration cards, voter identity cards and driving licenses through fraudulent means have been reported. As and when such instances are detected, the concerned State Governments/ Union Territory Administrations are expected to take necessary action for cancellation of such documents and also take further appropriate action as per the provisions of law.

As and when a foreign national is detected to be overstaying in India violating the visa rules or found to be staying without any valid travel documents, necessary action is taken under the relevant provisions of the Foreigners Act, 1946 including deportation of such a foreign national. Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process.

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A revised procedure for detection and deportation of illegally staying Bangladeshi immigrants has also been set out and circulated to State Governments/Union Territory Administrations in November, 2009, which has been partially modified in February, 2011 and further modified in February, 2013. The procedure includes sending back the illegal immigrants who are intercepted at the border

while entering India unauthorisedly, then and there itself.
